

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 109**  
**IB- 2406/(ND)/2019**

**IN THE MATTER OF:**

Mrs. Dinit Mehta  
Vs.  
Bliss Inns Pvt. Ltd.

....**Applicant**

....**Respondent**

**Order under Section 9 of IBC.**

**Order delivered on 16.04.2021**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Applicant :Mr.Mr.GauravArora, Adv.  
For the Respondent : Mr.Manoj Kumar, Adv.

**ORDER**

Learned Counsel for the applicant states that parties have executed a settlement agreement but the same was in the custody of main Counsel for respondent, who is quarantined due to Covid-19 infection and seeks adjournment. By consent, matter is adjourned to 13.05.2021 for applying for withdrawal.

**Sd/-**  
**SUMITA PURKAYASTHA**  
**MEMBER (T)**

**Sd/-**  
**DR. DEEPTI MUKESH**  
**MEMBER (J)**